

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “SMC” BENCH AHMEDABAD

BEFORE, SHRI S. S. GODARA, JUDICIAL MEMBER
AND SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

ITA No. 1387/Ahd/2015
(Assessment Year: 2006-07)

Smt. Mitsu D. Patel
41, Sanskar Bharati Soc,
Naranpura, Ahmedabad – 380013

Appellant

Vs.

Income-tax Officer,
Ward – 7(4), Ahmedabad

Respondent

PAN: AGPPP5456L

आवेदक की ओर से/By Assessee : None
राजस्व की ओर से/By Revenue : Shri Antony Pariath, Sr. D.R.
सुनवाई की तारीख/Date of Hearing : 15.01.2018
घोषणा की तारीख/Date of
Pronouncement : 15.01.2018

ORDER

PER S. S. GODARA, JUDICIAL MEMBER

This assessee’s appeal for assessment year 2006-07 arises against the CIT(A)-10, Ahmedabad’s order dated 23.03.2015 in case no. CIT(A)-10/WD-7(4)/345/14-15, in proceedings u/s. 143(3) r.w.s. 147 of the Income Tax Act, 1961; in short “the Act”.

2. Case called twice. None appears at assessee’s behest. The perusal of the instant case file reveals that this case already stood adjourned on 09.08.2017, 16.11.2017 for appeal hearing fixed on 16.11.2017 and 15.01.2018. We therefore

infer that the assessee is not interested in prosecuting this appeal, and accordingly, following the decision of the Multiplan (India) (P) Ltd., (38 ITD 320), we dismiss this appeal filed by assessee for want of prosecution.

3. This assessee's appeal is accordingly dismissed for non prosecution.

[Pronounced in the open Court on this the 15th day of January, 2018.]

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER
Ahmedabad: Dated 15/01/2018

Sd/-
(S. S. GODARA)
JUDICIAL MEMBER

True Copy

S.K.SINHA

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. राजस्व / Revenue
2. आवेदक / Assessee
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद /
DR, ITAT, Ahmedabad
6. गार्ड फाइल / Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण, अहमदाबाद ।